

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

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## NINTH REPORT

(Presented on 4.5.2005 )

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 2 May, 2005 for –
  - I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
  - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Adv. Renge Patil Tukaram Ganpatrao, Shri C.K. Chandrappan and Shrimati Daggubati Purandeswari, M.Ps.

### Examination of Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2005 (Amendment of the Seventh Schedule) by Shrimati Daggubati Purandeswari, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 14 in List II- State List relating to Agriculture including agricultural education and research, prevention against pests and prevention of plant diseases to List III- Concurrent List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Allocation of time to resolutions

4. The Committee recommend allocation of time to three resolutions as follows:-

- |      |   |   |         |
|------|---|---|---------|
| (i)  | Resolution by Adv. Renge Patil Tukaram Ganpatrao regarding financial assistance to expedite Hazira Gas Pipeline project.                | - | 2 hours |
| (ii) | Resolution by Shri C.K. Chandrappan regarding reservation of one third of seats for women in all the State legislatures and Parliament. | - | 2 hours |

...2/-

- (iii) Resolution by Shrimati Daggubati Purandeswari - 2 hours regarding powers to the National Commission for Women to investigate cases of atrocities against women.

### **Recommendations**

5. The Committee recommend that-

- (i) Shrimati Daggubati Purandeswari be permitted to move for leave to introduce her Constitution (Amendment) Bill; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

2 May 2005

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12 Vaisakha 1927 (Saka)

CHARNJIT SINGH ATWAL,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*